

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF SAGAR E-SHOP PRIVATE LIMITED

1.	Name of corporate debtor	<b>SAGAR E-SHOP PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	<b>17-01-2014</b>
3.	Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2014PTC252191
5.	Address of the registered office and principal office (if any) of corporate debtor	D-201, Chandresh Chhaya Chs Ltd., Kalyan Shil Road, Nilje Village, Dombivali East, Thane, Maharashtra-421204
6.	Insolvency commencement date in respect of corporate debtor	<b>03-03-2023</b>
7.	Estimated date of closure of insolvency resolution process	<b>30-08-2023</b> (180 days from the Date of CIRP Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>ARUNAVA SIKDAR</b> IBBI/IPA-001/IP-P00022/2016-17/ 10047
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-10, LGF, Lajpat Nagar Part III, New Delhi-110024 <b>E-mail: asikdar1990@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-10, LGF, Lajpat Nagar Part III, New Delhi-110024 <b>E-mail: cirpsagareshop@gmail.com</b>
11.	Last date for submission of claims	<b>17-03-2023</b> (14 Days from the date of CIRP Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As Per Information Available, There is no Class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a Corporate Insolvency Resolution Process of the **Sagar E-Shop Private Limited** on **03.03.2023**.

The creditors of **Sagar E-Shop Private Limited**, are hereby called upon to submit their claims with proof on or before **17-03-2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA-(Presently Not Applicable).

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**ARUNAVA SIKDAR**

IBBI/IPA-001/IP-P00022 / 2016-17/ 10047

C-10, LGF, Lajpat Nagar Part III, New Delhi-110024

Date and Place: 03.03.2023 AT NEW DELHI

AFA VALID TILL.: 14.12.2023